

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

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**NOTIFICATION**

Dated Shillong, the 20<sup>th</sup> February, 2019

**No.LJ(B).6/2019/47** – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is please to appoint Shri Barnari Mawlong, MCS as Executive Magistrate in the interest of Public Services within West Khasi Hills District with immediate effect and till he holds the said post.



**(E.M. Donn),**

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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Memo. No.LJ (B).6/2019/47-A,  
Copy forwarded to: -

Dated Shillong, the 20<sup>th</sup> February, 2019

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. District Council Affairs Department with reference to letter No. DCA.8/2014/165, Dt. 19.2.2019.
3. The Deputy Commissioner, West Khasi Hills District, Nongstoin.
4. The Personnel & A.R. (A) Department for information.
5. Shri Barnari Mawlong, MCS, West Khasi Hills District, Shillong.
6. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.

**By order etc...,**



Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.